

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Appeal No. 309/252/ND/2023

IN THE MATTER OF:

Sunsoft Infrastructure Private Limited	...	Appellant
Versus		
Registrar of Companies	...	Respondent

Under Section 252(3) of Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)
CORRIGENDUM ORDER

The Order dated 02.07.2024 may be read as:

“Due to paucity of time, the matter could not be taken up.

Next date of hearing on **06.08.2024.**”

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**